

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH : PATNA

Registration No. O.A.178 of 1996.

Date of Order : 29.10.1996  
(Dictated in open Court)

Smt. Mira Kumari .... Applicant

Vs.

Union of India & Ors. .... Respondents.

Counsel for the applicant : Mr.S.N.Tiwari

Counsel for the respondents : None

C O R A M

Hon'ble Mr. K. D. Saha, Member (Administrative)

Hon'ble Mr. D. Purkayastha, Member (Judicial)

O R D E R

Hon'ble Mr. K. D. Saha, Member (Administrative) :-

Heard the learned counsel for the applicant Shri S.N.Tiwari. This application is against the appointment of Respondent No.7 as Extra Departmental Branch Postmaster, Pittra Ashanand EDBO vide Annexure-A/12 dated 30.11.1995. The submission of the applicant is that he is <sup>the</sup> superior candidate but ignoring his claim Respondent No.7 has been appointed in <sup>an</sup> illegal manner.

The applicant is stated to have submitted a representation at Annexure-A/13 dated 4.12.1995 addressed to the Senior

✓ Superintendent of Post Offices, Muzaffarpur Division

(Respondent No. 5) to which no reply has been received so far.

2. After hearing the learned counsel for the applicant and after going through the averments on record, we are of the view that this application can be disposed of by giving a direction to Respondent No. 4, (Director of Postal Services, North Bihar Region, Muzaffarpur) to consider the claim of the applicant for appointment to the post of EDBPM, Pitra Ashanand in preference to Respondent No. 7. Accordingly, we hereby direct the applicant to submit a fresh representation addressed to Respondent No. 4 (Director of Postal Services, North Bihar Region, Muzaffarpur) alongwith a copy of this order and a copy of this application within a month from today and on receipt of the same, the Respondent No. 4 (Director of Postal Services, North Bihar Region, Muzaffarpur) shall dispose of it within a period of two months from the date of receipt thereof by a reasoned and speaking order after giving personal hearing to the applicant, if considered necessary.

The application is disposed of accordingly.

( D. Purkayastha )  
Member (J)

MPS.

( K. D. Saha ) 29.10.86  
Member (A)